

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

STARRED QUESTION NO:69  
ANSWERED ON:29.07.2010  
RAIL ACCIDENTS DUE TO SABOTAGE  
Das Gupta Shri Gurudas;Reddy Shri K. Jayasurya Prakash

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the details of the rail accidents caused due to the acts of sabotage by the naxal/terrorist outfits during each of the last three years and the current year particularly during the last three months, zone-wise;
- (b) the details of the casualties occurred in such incidents and the compensation provided to the affected people during the said period, zone-wise;
- (c) the details of loss of railway properties incurred by the Railways due to such incidents during the said period, zone-wise;
- (d) whether any detailed inquiries have been conducted in such cases especially those which have taken place recently;
- (e) if, so the outcome of such inquiries and the action taken against the apprehended persons; and
- (f) the details of the comprehensive measures taken to deal with the increasing incidents of train sabotage, damaging rail tracks and etc. by such extremist outfits?

**Answer**

MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE)

(a) to (f): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF STARRED QUESTION NO.69 BY SHRI K.J.S.P REDDY AND SHRI GURUDAS DASGUPTA TO BE ANSWERED IN LOK SABHA ON 29-07-2010 REGARDING RAIL ACCIDENTS DUE TO SABOTAGE

(a) to (c): Zone-wise details of number of rail accidents caused due to the acts of sabotage by the naxals / terrorist outfits, number of casualties occurred in such incidents, the compensation paid to the affected people and loss of railway property incurred during the year 2007, 2008, 2009 & 2010 (January to June).

Year Railway No. of accidents Casualties Compensation paid Loss of Railway  
due to sabotage to the victims property(In Rs.)  
Killed Injured

2007 ECR 1 - - - 38905000  
ECoR 2 - - - 15260385  
NFR 1 - 1 - 8058000

2008 ER 1 - - - 74430  
ECR 1 - - - 291283  
ECoR 3 - - - 14536214  
SER 1 - - - 9785000

2009 ECR 1 - - - 33500  
NFR 3 - - - 62937723  
SER 2 2 24 29500 40948508

2010 ECR 4 - - - 141823288  
ECoR 1 - - - 27448876  
SER 3 150 165 ##32225000 78190760

2007 Total 4 - 1 - 62223385

2008 Total 6 - - - 24686927

2009 Total 6 2 24 79500 103919731

2010 Total 8 150 165 ##32225000 247462924

No incident was reported in other zones.  
 # Figures of 2010 are from January to June  
 ## Ex-gratia payment made

The information pertaining to the last three months zone-wise is as under:

Month Railway No. of accidents Casualties Compensation paid Loss of Railway  
 due to sabot-age to the victims property(In Rs.)

	Killed	Injured		
April ECoR 1	-	-	-	27448876
May ECR 2	-	-	-	55163288
May SER 1	150	165	##32225000	78190760
June Nil	-	-	-	-

(d) & (e):

(i) In the recent case of accident of train no. 2102 Howrah – Lokmannya Tilak Terminus Janeswari Express between Khemsuli and Sardiha Railway stations over Kharagpur –Tatanagar section of South Eastern Railway (West Bengal State) on 28-05-2010, the Central Bureau of Investigation (CBI)/ Kolkata has registered a case vide RC No. 04/8/2010- SCB Kolkata on 09-06-2010. According to information available, 8 persons have been arrested by CBI so far. The case is still under investigation by CBI. In addition, enquiry by Commissioner Railway Safety, South Eastern Circle is under progress.

(ii) In both the cases reported over East Central Railway on 07-05-2010 and 20-05-2010, GRP/ Sonpur and Local Police Pipra have registered the cases, which are under investigation. No arrest has yet been made. Enquiry by Jr. Administrative Grade officers in both the cases have been finalized and concluded as case of sabotage.

(iii) In the case of East Coast Railway reported on 19-04-2010, Local Police/ Kodenar has registered the case, which is under investigation. No arrest has yet been made. Enquiry by Jr. Administrative Grade officers has been finalized and concluded as case of sabotage.

(f): 'Policing on Railways' is a state subject and prevention of crime, registration of cases and their investigation and maintenance of law and order in Railway premises including tracks, bridges, tunnels and running trains are, therefore the statutory responsibility of the State Governments concerned which they discharge through their Government Railway Police (GRP) and civil police. Railways bear 50% cost of expenditure on the Government Railway Police.

However, following measures are being taken by the Railways to ensure safe and secure journey to the passengers.

(i) Nominated trains are escorted by Government Railway Police (GRP) and Railway Protection Force (RPF) on the vulnerable sections/ areas.

(ii) Ministry of Home Affairs, Govt. of India has issued directions to the State Governments of Andhra Pradesh, Chhattisgarh, Jharkhand, Madhya Pradesh, Orissa, Bihar and West Bengal to make additional deployment of Civil Police, Government Railway Police (GRP) and Central Para Military Forces to avoid attacks on Railway infrastructure and avert any likely disasters.

(iii) A coordination meeting with the State Home Secretaries, officials of Ministry of Home Affairs, Intelligence Bureau and Railways was held on 20-01-2010 at Rail Bhavan New Delhi.

(iv) Coordination meetings are held by the General Managers and Chief Security Commissioners/RPF at Zonal level and Divisional Railway Managers and Sr. Divisional Security Commissioners / RPF at Divisional level with the State Governments and Districts Administrations respectively.

(v) Railway Board is also keeping close coordination with Ministry of Home Affairs.

(vi) An Integrated Security System costing Rs. 353 crores has been approved to strengthen surveillance mechanism over sensitive and vulnerable Railway stations. In the first phase, it is being implemented at 202 sensitive Railway stations.